

## APPLICATION FORM FOR SOVEREIGN GOLD BOND 2017-18 - Series II

(Put ✓ wherever required)

Name of Receiving Office																			Nam	ne of	Bran	ch:						I				
Mode of Subscription Cash Cheque / DD Electronic Transfer																																
Grams						ams of Gold Applied for					Cheque / Demand Draft Drawn on (Name of the Bank & Branch)							Cheque / Demand Draft No.							Dated							
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(In figures)																																
(In words)																																
Amount: Rs. (in figures) (in words)																																
PAN number if applicable																								Ī								
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	Applicant status: Resident Individual [ ], Trusts [ ], Chari Applicant(s) Detail (in block letters)														,				STINC						-							
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SECOND APPLICANT'S NAME IN FULL														Dai			(111110	• ,						<u> </u>	L							
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Nominee details- Nomination Form (as applicable) to be filled and attached

Depository Name	NSDI	_ CDS	SL (For NSDL,	enter 8 digit dp ID fe	ollowed by 8 digit	client ID, For CD	SL enter 16 digi	t client ID)					
DP / Client ID													
Declaration: I/W Series II does application form and duties of inv	not exce is corre	ed 500 ct, (iii) I h	Grams during that are read and u	the financial ye inderstood the o	ar 2017-18 a details of info	and (ii) the li rmation for th	nformation fu e investors a	urnished in thi					
	Signat			Signature 2nd Applica		Signature Guardian							
Date				Place									
						Date, Bank Stan							
		<u>In ca</u>	ase of thumb im	pression. attes			of the bally rosi	Office					
Witnesses: Name of 1st Witness	s			Name	of 2nd Witness_	Thumb	Impression						
Address				Addres	ss								
Signature				Signat	ure								
H.U.F. declaration (note of the content of the cont	mily and a of the HU	s such have	, residing e full powers to sell,	endorse, transfer o	or otherwise deal	in the Sovereigr	Gold bonds 20						
				For Office use	only								
Date of receipt of Application (DD/MM/YYYY)	BLA No.	CIF No.	Date of Credit to Govt. A/C	Nomination registered on	HUF declara- tion obtained	Total limit declaration	NEFT/ECS mandate	Any other information					

**Depository participant details** (to avail of option to hold the bond in demat form)

## <u>Information for Investors of Sovereign Gold Bond 2017-18- Series II</u>

Item	Sovereign Gold Bond 2017-18- Series II
1) Category of Investor	The Bonds will be restricted for sale to resident
	Indian entities including individuals, HUFs, Trusts,
	charitable institutions and Universities.
2) Limit of investment	Minimum subscription of 1 Gram and Maximum
	investment of 500 Grams per investor per annum.
3) Date of Issue of	Date of receipt of bond will be the same which is
bonds	inscribed on the holding certificate.
4) Forms of Bonds	De-mat and Physical (Certificate of Holding).
5) Interest Option	Half yearly intervals. Interest will be credited
	directly in to the account mentioned in the
	application form or in the Account linked with the
	Demat a/c.
6) Post Maturity Interest	Post Maturity Interest is <b>not payable.</b>
7) Bank account	It is mandatory for the investors to provide bank
	account details to facilitate payment of interest
	/maturity value.
8) Nomination	The sole Holder or all the joint holders may
Facility	nominate a maximum of two persons as nominee.
9) Maturity period	8 years from the date of issue.
10) Premature	On the coupon dates from the 5 <sup>th</sup> year of issuance.
redemption	
11) Tradability	Trading of these bonds on stock exchanges shall be
	notified.
12) Loans from banks	The holders of the said securities shall be entitled to
against the security of these	create pledge, hypothecation or lien in favour of
bonds	scheduled banks.
13) Application forms	Branches of all the scheduled commercial banks,
	designated Post offices, SHCIL and authorised stock
	exchanges.

## **Instructions for Investors/ Applicants**

- a) Application should be complete in all respects.
- b) Incomplete applications may be rejected or delayed till full particulars are available.
- c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.
- d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
- e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
- f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- g) Nomination facility **is not available** in case the investment is **on behalf of minor.**
- h) Please provide bank account details for receiving payment through Electronic mode.
- i) Please notify the change of bank account, if any, immediately.
- j) POST MATURITY INTEREST IS NOT PAYABLE.
- k) Indicate your date of birth.

## **Rights of the Investors**

- a) Holding Certificate will be issued to the investor.
- b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank account provided in the Application form or through the A/c linked to the de-mat, as the case may be.
- c) Application forms for investments under Sovereign Gold Bonds 2017-18 Series II are available on the website at www.rbi.org.in/www.finmin.nic.in
- d) A sole holder or all the joint holders may nominate maximum of two nominees to the rights of the bonds.
- e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
- f) The nomination can be altered by registering a fresh nomination.
- g) The existing nomination can be cancelled by a request to the Office of Issue.
- h) The investor is entitled to receive repayment amount within five clear working days from the date of tender of application for early redemption.

In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

THE REGIONAL DIRECTOR,
RESERVE BANK OF INDIA,
CONSUMER EDUCATION AND PROTECTION DEPARTMENT/
BANKING OMBUDSMAN
(LOCATION)

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YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

THE CHIEF GENERAL MANAGER
INTERNAL DEBT MANAGEMENT DEPARTMENT
CENTRAL OFFICE
FORT, MUMBAI-400 001, MAHARASHTRA

Disclaimer: - I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant